GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPATRMENT OF DEFENCE LOK SABHA UNSTARRED QUESTION NO.1766 TO BE ANSWERED ON 21st SEPTEMBER, 2020

ENCROACHMENT IN CANTONMENT AREAS

1766. SHRI KAUSHAL KISHORE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) whether unauthorised constructions and encroachment in cantonment areas are taking place in the country particularly in Lucknow Cantonment Area;

(b) if so, the location-wise details thereof and the reasons therefor; and

(c) the steps taken by the Government in this regard?

A N S W E R

MINISTER OF STATE IN THE MINISTRY OF DEFENCE

(SHRI SHRIPAD NAIK)

(a) & (b) In Lucknow Cantonment Area, 2.93 acres of defence land has been detected to be under encroachment. State-wise details of unauthorised construction and encroachment during the last three years alongwith current year (upto 31.08.2020) under the management of Defence Estates Organisation are enclosed as **Annexure**.

The main reasons for encroachments/ unauthorized constructions are given below:-

(i) Defence land is prone to encroachments since these are spread over different parts of the country and in a number of places, it is generally not possible to either enclose the land by way of construction of boundary wall or a fence or by providing round the clock vigil.

(ii) Land lying vacant such as camping grounds, abandoned air fields and those in the close vicinity of civil pockets are more prone to encroachments.

(iii) Increased pressure on land due to urbanization and population increase.

(c) There is a mechanism in place to check the unauthorised occupation/ encroachment on defence land and following steps are taken in this regard:

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(i) Respective user Services who manage defence land are responsible for its protection, removal of encroachments and planning for its land use.

(ii) Strengthening of Defence land management by way of computerisation and digitisation of land records; Survey, demarcation and verification of defence lands and land Audit.

(iii) Regular inspection of sites under respective jurisdiction is conducted by the CEO /DEO / Station Commander as the case may be.

(iv) Issue of detailed instructions by the Government emphasising the need for ensuring vigilance, detection and prevention of new encroachments.

(v) Removal of encroachments on defence land under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonment Act, 2006.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO. 1766 FOR ANSWER ON 21.09.2020 REGARDING 'ENCROACHMENT IN CANTONMENT AREAS'.

S. No.	Name of State-UT	Unauthorised
5.110.	Ivanie of State-01	Construction/Encroachments
		detected on defence land
		during the last 03 years (i.e.
		2017 to 2019) & current year
		upto Aug 2020
		Area (in acres)
1	2	3
1	A&N Island (UT)	0
2	Andhra Pradesh	0
3	Arunachal Pradesh	0
4	Assam	0
5	Bihar	4.130
6	Chhatisgarh	0
7	Delhi	3.801
8	Goa	0
9	Gujarat	0.024
10	Haryana	17.681
11	Himachal Pradesh	0.057
12	Jammu & Kashmir	0.866
13	Jharkhand	0
14	Karnataka	0.631
15	Kerala	0.063
16	Madhya Pradesh	2.580
17	Maharashtra	7.337
18	Manipur	0
19	Meghalaya	0
20	Nagaland	0
21	Odisha	0
22	Punjab	1.612
23	Rajasthan	6.075
24	Sikkim	0
25	Tamil Nadu	1.213
26	Telangana	0.448
27	Uttar Pradesh	7.425
28	Uttarakhand	0.536
29	West Bengal	2.010
Total		56.4881